

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Competition Appeal (AT) No.102 of 2019

IN THE MATTER OF:

Daya Industries.

...Appellant

Versus

Competition Commission of India

...Respondent

ORDER
(Virtual Mode)

12.02.2021- Let the Fixed Deposit Receipt be renewed for another period of six months from the date of Maturity.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)